

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 837**

TO BE ANSWERED ON THE 25TH JULY, 2023/ SRAVANA 3, 1945 (SAKA)

TRAFFICKING OF YOUNG WOMEN

837. SHRI KODIKUNNIL SURESH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of incidents of trafficking of young women in the pretext of job recruitment in the country specifically from Kerala State;

(b) if so, the details thereof including the number of cases registered and investigated by the National Investigating Agency as of now, State-wise;

(c) the details of States from where such crimes are repeatedly and increasingly being perpetrated during the last five years, State-wise;

(d) whether the Government is aware of the reports concerning Islamic State links to human trafficking cases; and

(e) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (e): The National Crime Records Bureau (NCRB) compiles crime statistics reported to it by the States and Union Territories (UTs) and publishes the same in its annual publication 'Crime in India'. The latest

published report is of the year5 2021. Specific information in this regard is not available with NCRB.

As per information provided by the National Investigation Agency, the following 10 cases have been registered by them in which young women were trafficked on the pretext of job recruitment:

S.No.	Name of state	Number of cases registered by NIA
1	Assam	2
2	Jharkhand	1
3	Karnataka	1
4	Manipur	4
5	Telangana	2
	Total	10

No specific linkages with Islamic States have been found in these cases.

‘Police’ and ‘Public Order’ are “State-List” subjects under the Seventh Schedule to the Constitution of India. Therefore, the responsibility for preventing and countering the crime of human trafficking primarily vests with respective State Governments/Union Territories. However, the Government of India has also been supplementing the efforts of the States/UTs in this regard. The Ministry of Home Affairs has provided

financial assistance of about Rs 250 crore to the States/UTs in the last 2-3 years for establishing Anti-Human Trafficking Units (AHTU) in all Districts of the States/UTs and for establishing a Women Help Desk (WHD) in every Police Station of the State/UT. Both AHTUs and WHDs provide support to women and children who are in need of any kind of assistance. States/UTs have also been advised to establish institutional mechanism at all levels of the State/UT- State Headquarter level, District level and Police Station level, with a view to address the issue of human trafficking in a comprehensive manner.

For addressing cross-border/transnational issues of human trafficking, bilateral Memoranda of Understanding have been signed with Bangladesh, United Arab Emirates, Cambodia and Myanmar; and multilateral instruments on human trafficking have also been signed by India. Training is also provided to State Police Personal in prevention and investigation of human trafficking cases in partnership with Bureau of police Research & Development, Border Security Forces, State Government agencies, etc. The Ministry of External Affairs has also developed “eMigrate” and

“Madad” Portals which, inter-alia, serve the purpose of registering and resolving grievance and complaints of Indian workers who proceed abroad for employment purposes.
